

**Inquiry report on Death of Former Chief Justice of India**

9382. SHRI INDERJIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government had received the inquiry report on the cause of death of the former Chief Justice of India in London;

(b) if so, the broad findings thereof;

(c) if not, the reasons thereof;

(d) whether the Lawyers Forum for Civil Liberties had sought any judicial enquiry into the matter; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) No, sir. Not yet, as the enquiry is not complete.

(b) Does not arise.

(c) The inquiry is still in progress.

(d) Yes, Sir.

(e) The inquiry by a retired Judge of the Supreme Court had already been instituted and is in progress.

**Conference on Distribution of Surplus Land to SCs/STs and Backward Classes**

9383. SHRI K.H. MUNIYAPPA: Will the Minister of WELFARE be pleased to state:

(a) whether any Conference of State Revenue Ministers on the subject of distribution of surplus land to SCs/STs and backward classes was held recently in New Delhi; and

(b) if so, the details thereof and decisions arrived at the Conference?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) A Conference of Revenue Ministers of States on land reforms was held on 14th March, 1992. The Conference was convened by the Ministry of Rural Development.

(b) Information is being collected and will be laid on the Table of the House.

[*Translation*]

**Artificial Limbs Manufacturing Corporation of India**

9384. SHRI PIUS TIRKEY:  
SHRI VISHWANATH SHASTRI:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any complaint against the Artificial Limbs Manufacturing Corporation of India;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) The Ministry of Welfare has received a number of complaints alleging mismanagement of funds given under the Aids and Appliances Scheme of the Ministry, improper purchase procedure, irregularities in appointment of dealers and irregularities in general management of the Company.

(c) The Ministry has instituted an Inquiry into the complaints. The Inquiry Report which has since been received is being examined and further investigation has been ordered.